

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 774/92

Transfer Application No: ---

DATE OF DECISION 25-10-93

Smt. Subhadra Dadu Kamble Petitioner

Mr. A. K. Sinha Advocate for the Petitioners

Versus

Secretary, Min. of Telecommunication,
New Delhi and Ors.

Respondent

Mr. J. G. Savant

Advocate for the Respondent(s)

RAM:

The Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman

The Hon'ble Shri --

1. ~~whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? ^{rv}
3. ~~whether their Lordships wish to see the fair copy of the Judgement ?~~
4. ~~whether it needs to be circulated to other Benches of the Tribunal ?~~ ^{rv}


(M.S. DESHPANDE)
V.C.

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penalty of removal and that only the President ~~who~~ could review the penalty. According to the respondents a reference was made by letter dt. 24-11-87 to the President for reviewing of the penalty imposed on the applicant's husband on 28-4-76.

2. The applicant obviously cannot get any pensionary benefits unless the order of removal of her husband from service is quashed and set aside. The respondents are therefore directed to request the President to review the order of removal within four months from the date of receipt of a copy of this order and if the penalty is ~~is~~ removed, to grant the applicant pensionary benefits within two months thereafter.

3. With this direction the O.A. is disposed of.


(M.S.DESHPANDE)
Vice-Chairman

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